

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-3 of 2014 in  
DFR-2710 of 2013**

**Dated : 10<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh  
Ltd. & Ors.**

**... Appellant(s)**

**Versus**

**M/s S.L.S. Power Ltd. & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Proxy counsel for  
Mr. A. Subba Rao

**ORDER**

It is submitted that already the amount of Rs. 1,00,000/- has been deposited as far as four respondents are concerned and for other Respondents the learned counsel for the Applicant seeks for waiver of the payment of balance amount of court fee. The learned counsel for the Applicant undertakes to serve copies on all the other Respondents.

In that view of the matter, the Application is allowed.

The Registry is directed to number the Applications and post the matter on **27.01.2014.**

**(Rakesh Nath)**  
**Technical Member**  
*ts/vt*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**